

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P.No.682/KB/2017

Present: Hon'ble Member (J) Shri Jinan K.R

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 14<sup>th</sup> February 2018, 10.30 A.M**

Name of the Company	Subrata Ghosh-Vs-Mitra Ghosh Publishers Pvt.Ltd. & Ors		
Under Section	241/242		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. REETOBROTO MITRA, Adv } PETITIONER  
 2. DEEPNATH CHOWDHURY, Adv }  
 3. SRISTI BARNAN Roy, Adv }  
 14-2-18

1. Sabyasachi Chowdhury, Adv. } Respondent  
 2. Samiha Ghosh, Adv. }  
 3. Rohit Addy, Adv. }  
 14-2-18

**ORDER**

Ld. Counsel for the petitioners and the respondents is present.

Ld. Counsel appearing on behalf of the respondents sought leave to file reply affidavit on today. Leave is granted. Ld. Counsel appearing on behalf of the petitioner prays time to file rejoinder. Rejoinder, if any, is to be filed within 2 weeks with a copy in advance to the opposite party.

On persual of the records it is learnt that Board Resolution is not annexed along with the Vakalatnama. Respondents are directed to produce Board Resolution authorising the Counsel within 1 week by way of a supplementary affidavit.

List it on 23/03/2018.

Interim order, if any, is to be extended till the next date of hearing.

Sd

(Jinan K.R.)  
Member (J)